

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.232  
**CP/4(AHM)2024**

**Proceedings under Section 213 of CA 2013**

**IN THE MATTER OF:**

Kotyark Industries Limited  
(Erstwhile Known as Yamuna Bio Energy Private Limited)  
V/s  
Global Medicines Limited & Others

.....**Applicant**

.....**Respondent**

**Order delivered on: 06/06/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Nipun Singhvi, Adv. a.w Mr. Rahul Bhavsar, Adv.  
For the Respondent : Mr. Ujas Patel, Adv. for Mr. Aditya Pandya, Adv. for R-1  
Mr. Tirth Nayak, Adv. for R-6  
For the RoC :

**ORDER**

Ld. Counsel for respondent no.6 seeks time to file reply in the matter. The same to be filed within one-week. Ld. Counsel for respondent no.1 is directed to file vakalatnama today itself and reply within one-week. In spite of service of notice. none present for respondent no.2 to 5 & 7. They are directed to remain present on next date of hearing failing which necessary order will be passed. Ld. Counsel for the applicant submitted Section 9 petition has been filed against the respondent no.1 which is pending.

List for further consideration on 11.07.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**